

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH**

**Original Application No. 566 of 2016**

**This the 22nd day of February, 2018**

**C O R A M :**

**HON'BLE DR K B SURESH, JUDICIAL MEMBER  
HON'BLE SHRI K N SHRIVASTAVA, ADMINISTRATIVE MEMBER**

Shri Ajitkumar Ratilal Sanol,  
Son of Shri Ratilal Mahadevhai,  
DOB: 1.9.1970 Aged 46 years  
Postal Assistant,  
Mandal Sub Post-Office – 382130  
Dist. Surendranagar,  
Residing At : P.O. Kankarawadi,  
Taq. Viramgam, Dist. Ahmedabad – 382150 ... Applicant

By Advocate Shri A D Vankar

V/s

The Union of India & Others,  
Notice to be served through

- 1 Secretary to the Govt. of India,  
Ministry of Communication & I.T.,  
Department of Posts,  
Dak Bhavan, Sansad Marg,  
New Delhi – 110 001.
- 2 Chief Postmaster General, Khanpur, Gujarat Circle,  
Ahmedabad – 380 001.
- 3 Director Postal Services (HQ),  
Ahmedabad Region, O/o. The Chief Postmaster General,  
Gujarat Circle, Ahmedabad – 380 001.
- 4 Sr. Supdt. Of Post Offices,  
Gandhinagar Division, Sector – 10 Gandhinagar – 382 010.
- 5 Postmaster,  
Dholka Head Post-Office,  
Dholka – 382225, Dist. Ahmedabad ... Respondents

By Advocate Ms R R Patel

O R D E R (ORAL)

Per Hon'ble Dr K B Suresh, Member(J)

- 1 Heard. The matter lies in a very small compass.
- 2 The applicant was granted first MACP on 21.4.2009 and thereafter his regular increment was granted on 1.7.2009. Apparently, the respondents have wrongly given two increments which may not be correct but even then when the recovery was made the applicant did not make any representation. The learned counsel for applicant states that he had made representation. That is not enough. He ought to have challenged and could have won. The rules of limitations are equally applicable to the Government as well as party.
- 3 Therefore the OA will not lie for limitation. OA is dismissed. No costs.

(K N Shrivastava)  
Member(A)

(Dr. K B Suresh)  
Member(J)

abp